

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 19/09 held on 22.08.2008.

The Meeting No.19/09 of Norms Committee-II was held on 22.08.2008 for the licensing year 2008-2009 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri A. K. Mishra, Asst IA	M/o Steel
3.	Shri R. D. Choudhary, Addl. Director	MIT
4.	Shri B. D. Ghosh, Jt. IA	M/o Steel
5.	Shri K.K. Funda, AD	DC(SSl)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

	Case No.:34/30/80-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:19/81-ALC2/2008 12.08.2008	Status:Case Added
	HQ File :01/80/050/00506/AM08/	RLA File :07/24/040/00498/AM08/	Lic.No/Date:0710053803 12.10.2007	Defer Date:
1	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 19/81 held on 22.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

	Case No.: 2/19/81-ALC2/2008	Party Name:THEETA ELECTRICALS PVT LTD.	Meet No/Date:19/81-ALC2/2008 12.08.2008	Status: Case Added
	HQ File :01/81/050/00287/AM09/	RLA File :05/24/040/00729/AM08/	Lic.No/Date:0510215166 18.01.2008	Defer Date:
2	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 19/81 held on 22.08.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.09.2008: - 1. Information in respect of items at Sl. No. 3,5 & 11 Of Standard Deficiency Format. 2. Length of Incoloy 800 tubes (Import items at Sl Nos. 1, 4, 7, 10, 13, 16, 19, 22, 25, 28, 31, 34, 37, 40, 43 & 46) 3. Length of Resistance Wires (Import items at Sl Nos. 3, 6, 9, 12, 15, 18, 21, 24, 27, 30, 33, 36, 39, 42, 45 & 48)			

	Case No.: 8/19/81-ALC2/2008	Party Name:ELECTROLEAD PUNE PVT LTD	Meet No/Date:19/81-ALC2/2008 12.08.2008	Status: Case Added
	HQ File :01/81/050/00293/AM09/	RLA File :31/24/040/00345/AM08/	Lic.No/Date:3110032546 04.02.2008	Defer Date:
3	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 19/81 held on 22.08.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. After taking clue from SION C-1, the quantity of import item may be allowed as applied for inclusive of 4% wastage. R/A may take suitable consequential action accordingly.			

4	Case No.:9/19/81-ALC2/2008	Party Name:ELECTROLEAD PUNE PVT LTD	Meet No/Date:19/81- ALC2/2008 12.08.2008	Status:Case Added
	HQ File :01/81/050/00294/AM09/	RLA File :31/24/040/00060/AM09/	Lic.No/Date:3110033953 05.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 19/81 held on 22.08.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. After taking clue from SION C-1, the quantity of import item may be allowed as applied for inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

5	Case No.:3/12/84-ALC3/2008	Party Name:MARQUE IMPEX	Meet No/Date:19/81- ALC2/2008 12.08.2008	Status:Case Added
	HQ File :01/84/050/00148/AM09/	RLA File :29/24/040/00003/AM09/	Lic.No/Date:2910009125 05.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 19/81 held on 22.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

6	Case No.:7/19/81-ALC2/2008	Party Name:MIRC ELECTRONICS LIMITED.	Meet No/Date:19/81- ALC2/2008 12.08.2008	Status:Case Added
	HQ File :01/81/050/00292/AM09/	RLA File :03/95/040/00192/AM09/	Lic.No/Date:0310473933 10.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 19/81 held on 22.08.2008. The committee observed that the matter is under examination of MIT. The case stands deferred and to be relisted on 30.09.2008.			

7	Case No.:4/19/81-ALC2/2008	Party Name:ADLEC SYSTEMS (P) LTD.,	Meet No/Date:19/81- ALC2/2008 12.08.2008	Status:Case Added
	HQ File :01/81/050/00289/AM09/	RLA File :05/24/040/00126/AM09/	Lic.No/Date:0510221997 12.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 19/81 held on 22.08.2008. The committee observed that the representative of DHI did not attend the meeting and decided to defer the case for the next meeting of deferred cases. The case stands deferred and to be relisted on 16.09.2008.			

8	Case No.:6/19/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:19/81- ALC2/2008 12.08.2008	Status:Case Added
	HQ File :01/81/050/00291/AM09/	RLA File :34/24/040/00046/AM09/	Lic.No/Date:3410021600 12.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 19/81 held on 22.08.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Net weight of 30.55 MT may be specified with the quantity of export product. 2. Quantity of import item at S.No.1 may be allowed as applied for i.e. 19176 Kgs as per Engineering Table – 6. 3. Quantity of import item at S.No.2 may be allowed as applied for i.e. 11858.1 kgs inclusive of wastage of 5%. R/A may take suitable consequential action accordingly.			

9	Case No.:3/19/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:19/81-ALC2/2008 12.08.2008	Status:Case Added
	HQ File :01/81/050/00288/AM09/	RLA File :07/24/040/00140/AM09/	Lic.No/Date:0710058261 01.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 19/81 held on 22.08.2008. The committee observed that the representative of DHI did not attend the meeting and decided to defer the case for the next meeting of deferred cases. The case stands deferred and to be relisted on 16.09.2008.			

10	Case No.:12/19/81-ALC2/2008	Party Name:SHEZAR TECHNOLOGIES PVT. LTD.	Meet No/Date:19/81-ALC2/2008 12.08.2008	Status:Case Added
	HQ File :01/81/050/00297/AM09/	RLA File :03/95/040/00349/AM09/	Lic.No/Date:0310479365 18.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 19/81 held on 22.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

11	Case No.:1/19/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:19/81-ALC2/2008 12.08.2008	Status:Case Added
	HQ File :01/81/050/00286/AM09/	RLA File :05/24/040/00255/AM09/	Lic.No/Date:0510224211 22.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 19/81 held on 22.08.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Quantities of import items at S.No. 1 & 2 may be allowed as applied for i.e. 1086 Kgs & 3651 Kgs respectively inclusive of 1% wastage. 2. Quantity of import item at S.No. 3 may be allowed as applied for i.e. 250.5 Kgs inclusive of 2% wastage. 3. Quantities of import items at S.Nos. 4, 5 & 6 may be allowed as 2240 Kgs., 1179 Kgs. & 117.9 Kgs. respectively inclusive of 5% wastage. R/A may take suitable consequential action accordingly. Note: The committee noted that repeated applications are received from the firm for fixation of ad-hoc norms. Efforts may be made to examine the cases and to standardize the norms.			

12	Case No.: 5/19/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:19/81-ALC2/2008 12.08.2008	Status: Case Added
	HQ File :01/81/050/00290/AM09/	RLA File :05/24/040/00262/AM09/	Lic.No/Date:0510224212 22.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 19/81 held on 22.08.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Quantity of import item at S.No. 1 may be allowed as applied for i.e. 5505 Kgs inclusive of 1% wastage. 2. Quantities of import items at S.Nos. 2, 3 & 4 may be allowed as 2416 Kgs., 1271 Kgs. & 127.1 Kgs. respectively after taking clue from Engineering Table 6. R/A may take suitable consequential action accordingly. Note: The committee noted that repeated applications are received from the firm for fixation of ad-hoc norms. Efforts may be made to examine the cases and to standardize the norms.			

13	Case No.: 10/19/81-ALC2/2008	Party Name:SIEMENS LTD	Meet No/Date:19/81-ALC2/2008 12.08.2008	Status: Case Added
	HQ File :01/81/050/00295/AM09/	RLA File :03/95/040/00326/AM09/	Lic.No/Date:0310479785 23.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 19/81 held on 22.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

14	Case No.:14/19/81-ALC2/2008	Party Name:SUZLON GENERATORS PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2008 12.08.2008	Status:Case Added
	HQ File :01/81/050/00299/AM09/	RLA File :31/24/040/00112/AM09/	Lic.No/Date:3110034522 23.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 19/81 held on 22.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

15	Case No.:20/19/81-ALC2/2008	Party Name:ETE ELECTROGEARES PVT. LTD.,	Meet No/Date:19/81-ALC2/2008 12.08.2008	Status:Case Added
	HQ File :01/81/050/00305/AM09/	RLA File :22/24/040/00030/AM09/	Lic.No/Date:2210008010 23.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 19/81 held on 22.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

16	Case No.:21/19/81-ALC2/2008	Party Name:STURDY INDUSTRIES LTD.,	Meet No/Date:19/81-ALC2/2008 12.08.2008	Status:Case Added
	HQ File :01/81/050/00306/AM09/	RLA File :22/24/040/00026/AM09/	Lic.No/Date:2210008011 23.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 19/81 held on 22.08.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.09.2008: - 1. Total thickness of Aluminium Composite Panel and thickness of PE core in the Composite Panel 2. Thickness of Aluminium Coil/sheet 3. Information in respect of items at Sl.Nos. 4,5 & 11 of SDF			

17	Case No.:11/19/81-ALC2/2008	Party Name:AXIS SOLUTIONS PVT. LTD.	Meet No/Date:19/81-ALC2/2008 12.08.2008	Status:Case Added
	HQ File :01/81/050/00296/AM09/	RLA File :08/24/040/00080/AM09/	Lic.No/Date:0810073534 24.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 19/81 held on 22.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

18	Case No.:13/19/81-ALC2/2008	Party Name:SUN TECHNICS ENERGY SYSTEMS PVT LTD	Meet No/Date:19/81-ALC2/2008 12.08.2008	Status:Case Added
	HQ File :01/81/050/00298/AM09/	RLA File :07/24/040/00215/AM09/	Lic.No/Date:0710058713 24.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 19/81 held on 22.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

19	Case No.:15/19/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:19/81-ALC2/2008 12.08.2008	Status:Case Added
	HQ File :01/81/050/00300/AM09/	RLA File :09/24/040/00151/AM09/	Lic.No/Date:0910034777 24.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 19/81 held on 22.08.2008. The committee observed that the representative of DHI did not attend the meeting and decided to defer the case for the next meeting of deferred cases. The case stands deferred and to be relisted on 16.09.2008.			

20	Case No.:16/19/81-ALC2/2008	Party Name:MOLEX (INDIA) LIMITED,	Meet No/Date:19/81-ALC2/2008 12.08.2008	Status:Case Added
	HQ File :01/81/050/00301/AM09/	RLA File :07/24/040/00212/AM09/	Lic.No/Date:0710058728 25.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 19/81 held on 22.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

21	Case No.:17/19/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:19/81-ALC2/2008 12.08.2008	Status:Case Added
	HQ File :01/81/050/00302/AM09/	RLA File :07/24/040/00219/AM09/	Lic.No/Date:0710058729 25.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 19/81 held on 22.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

22	Case No.:18/19/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:19/81-ALC2/2008 12.08.2008	Status:Case Added
	HQ File :01/81/050/00303/AM09/	RLA File :07/24/040/00134/AM09/	Lic.No/Date:0710058730 25.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 19/81 held on 22.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

	Case No.:19/19/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:19/81-ALC2/2008 12.08.2008	Status:Case Added
	HQ File :01/81/050/00304/AM09/	RLA File :07/24/040/00217/AM09/	Lic.No/Date:0710058731 25.07.2008	Defer Date:
23	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 19/81 held on 22.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

	Case No.:22/19/81-ALC2/2008	Party Name:RPG CABLES LIMITED,	Meet No/Date:19/81-ALC2/2008 12.08.2008	Status:Case Added
	HQ File :01/81/050/00307/AM09/	RLA File :03/95/040/00086/AM09/	Lic.No/Date:0310480541 29.07.2008	Defer Date:
24	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 19/81 held on 22.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

	Case No.:23/19/81-ALC2/2008	Party Name:FCI OEN CONNECTORS LTD.	Meet No/Date:19/81-ALC2/2008 12.08.2008	Status:Case Added
	HQ File :01/81/050/00308/AM09/	RLA File :10/24/040/00056/AM09/	Lic.No/Date:1010030365 29.07.2008	Defer Date:
25	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 19/81 held on 22.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

	Case No.:24/19/81-ALC2/2008	Party Name:DURLUM INDIA PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2008 12.08.2008	Status:Case Added
	HQ File :01/81/050/00309/AM09/	RLA File :05/24/040/00289/AM09/	Lic.No/Date:0510224603 29.07.2008	Defer Date:
26	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 19/81 held on 22.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

	Case No.:25/19/81-ALC2/2008	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:19/81-ALC2/2008 12.08.2008	Status:Case Added
	HQ File :01/81/050/00310/AM09/	RLA File :02/24/040/00104/AM09/	Lic.No/Date:0210115460 29.07.2008	Defer Date:
27	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 19/81 held on 22.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

	Case No.:26/19/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:19/81-ALC2/2008 12.08.2008	Status:Case Added
	HQ File :01/81/050/00311/AM09/	RLA File :07/24/040/00224/AM09/	Lic.No/Date:0710058847 01.08.2008	Defer Date:
28	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 19/81 held on 22.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			
